

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 39/09 scheduled to be held on 23.12.2008 but actually held on 06.01.2009.

The Meeting No. 39/09 of Norms Committee-II was held on 06.01.2009 for the licensing year 2008-2009 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri K.K. Tiwari, AIA	DHI
2.	Shri B.D.Ghosh, Jt.IA	M/o Steel
3.	Sh. S.K. Jain, D.O.	DIPP
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.: 6/5/81-ALC2/2008	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00061/AM09/	RLA File :03/24/042/00327/AM05/	Lic.No/Date:0310314825 02.02.2005	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 39/81 held on 06.01.2009. The committee observed that this case has already been approved on 01/03/2005. Hence decided to withdraw the case.			

2	Case No.:266/26/80-ALC2/2007	Party Name:NARAYAN POWERTECH PVT LTD	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00282/AM06/	RLA File :34/24/040/00175/AM05/	Lic.No/Date:3410013557 01.06.2005	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.02.2009.			

3	Case No.:16/48/81-ALC2/2007	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00506/AM08/	RLA File :31/24/040/00005/AM08/	Lic.No/Date:3110029006 18.04.2007	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited by DC(SSl) despite many reminders and therefore decided to issue a final reminder from DGFT side to the firm to expedite the reply. If reply is not received before 10.02.2009 the case will be rejected and no further representation will be entertained. The case stands deferred and to be relisted on 17.02.2009.			

4	Case No.:49/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00539/AM08/	RLA File :31/24/040/00079/AM08/	Lic.No/Date:3110029542 14.06.2007	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that a visit to the factory of the firm is scheduled for 09.01.2009 and the case will be decided on the recommendations of the team after their visit. The case stands deferred and to be relisted on 17.02.2009.			

5	Case No.:66/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00556/AM08/	RLA File :05/24/040/00281/AM08/	Lic.No/Date:0510206040 11.07.2007	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.02.2009.			

6	Case No.: 121/48/81-ALC2/2007	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00611/AM08/	RLA File :07/24/040/00416/AM08/	Lic.No/Date:0710053305 12.09.2007	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee decided that a copy of the reply of the firm may be referred to DHI. The case stands deferred and to be relisted on 17.02.2009.			

7	Case No.: 145/48/81-ALC2/2007	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00635/AM08/	RLA File :05/24/040/00563/AM08/	Lic.No/Date:0510210514 16.10.2007	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.02.2009.			

8	Case No.: 165/48/81-ALC2/2007	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00655/AM08/	RLA File :22/21/040/00123/AM08/	Lic.No/Date:2210007223 07.11.2007	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that this case has already been approved on 10/12/2008. Hence decided to withdraw the case.			

9	Case No.: 10/40/81-ALC2/2007	Party Name:OMEGA PRODUCTS PVT.LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00448/AM08/	RLA File :03/95/040/00838/AM08/	Lic.No/Date:0310450840 20.11.2007	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 17.02.2009.			

10	Case No.: 12/40/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed

HQ File :01/81/050/00450/AM08/	RLA File :07/24/040/00600/AM08/	Lic.No/Date:0710054616 22.11.2007	Defer Date:23.12.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.02.2009.			

11	Case No.:3/52/81-ALC2/2007	Party Name:KING METAL WORKS	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00686/AM08/	RLA File :03/94/040/00939/AM08/	Lic.No/Date:0310459427 29.01.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. Based on the recommendation of the representative of DC(SSl) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation on net-to-net basis with nil wastage. R/A may take suitable consequential action accordingly.			

12	Case No.:3/11/81-ALC2/2008	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM09/	RLA File :31/24/040/00354/AM08/	Lic.No/Date:3110032606 07.02.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per written recommendations of DHI vide their letter No. 3(6)/08 dated 22.12.2008(copy enclosed). R/A may take suitable consequential action accordingly.			

13	Case No.:10/9/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00110/AM09/	RLA File :03/94/040/01133/AM08/	Lic.No/Date:0310461077 14.02.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. On the recommendation of the representative of DHI present in the meeting,			

it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009: -

1. The meaning/details of ACC.TO WTI-121072R0001 to 08 mentioned along with Export product. If above is a Model number, the details of same with catalogue and specifications.
2. The difference between S. No. 1 & 2 of export product.
3. S. No. 5 & 11 of Standard Deficiency Format.

14	Case No.:5/50/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00683/AM08/	RLA File :11/24/040/00051/AM08/	Lic.No/Date:1110016857 26.02.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.02.2009.			

15	Case No.:9/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00127/AM09/	RLA File :07/24/040/00750/AM08/	Lic.No/Date:0710056489 19.03.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.02.2009.			

16	Case No.:10/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00128/AM09/	RLA File :07/24/040/00751/AM08/	Lic.No/Date:0710056492 19.03.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009: - 1. The units of inputs and output indicated by the applicant are not consistent for the material balancing. It may be confirmed/amended.			

17	Case No.:4/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00122/AM09/	RLA File :07/24/040/00749/AM08/	Lic.No/Date:0710056491 19.03.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009: - 1. The units of inputs and output indicated by the applicant are not consistent for the material balancing. It may be confirmed/amended.			

18	Case No.:41/15/81-ALC2/2008	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00209/AM09/	RLA File :05/24/040/00046/AM09/	Lic.No/Date:0510219762 25.04.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009.The committee observed that the firm has informed that the ratification of the said authorization is not required as they obtained the authorization of the basis of previous norms. However the previous norms referred by the firm were for the year 2005 and the validity of the ad-hoc norms is one year only. Hence a reminder to the firm may be issued for furnishing of the reply. The case stands deferred and to be relisted on 17.02.2009.			

19	Case No.:24/11/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00142/AM09/	RLA File :07/24/040/00048/AM09/	Lic.No/Date:0710057420 14.05.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited despite many reminders and therefore decided to issue a final reminder to the firm to expedite the reply. If reply is not received before 10.02.2009 the case will be rejected and no further representation will be entertained. It has also been decided to refer a copy of the application of the firm to DIPP. The case stands deferred and to be relisted on 17.02.2009.			

20	Case No.:23/11/81-ALC2/2008	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00141/AM09/	RLA File :07/24/040/00052/AM09/	Lic.No/Date:0710057471	Defer

19.05.2008

Date:23.12.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.02.2009.

21	Case No.:72/15/81-ALC2/2008	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00240/AM09/	RLA File :07/24/040/00091/AM09/	Lic.No/Date:0710057668 02.06.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.02.2009.			

22	Case No.:11/11/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00129/AM09/	RLA File :05/24/040/00065/AM09/	Lic.No/Date:0510221545 04.06.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee decided that a copy of the reply of the firm may be referred to DHI. The case stands deferred and to be relisted on 17.02.2009.			

23	Case No.:12/11/81-ALC2/2008	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00130/AM09/	RLA File :05/24/040/00847/AM08/	Lic.No/Date:0510221745 09.06.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. Based on the recommendation of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Words "Copper Conductor, PVC Insulated, Armoured, 1 KV" may be suffixed with the description of export products at S.No. 1 & 2. 2. Words "Copper Conductor, XLPE Insulated, PVC Sheathed, Armoured" may be suffixed with the description of export products at S.No.3 and 4. 3. Words "Copper Conductor, PVC Insulated, Armoured, 1 KV" may be suffixed with the description of export products from S.Nos. 5 to 13.			

4. Words "Copper Conductor, PVC Insulated, Al. Wire Armoured, 1 KV" may be suffixed with the description of export products at S.Nos. 14 & 15.
5. Words "Copper Conductor, PVC Insulated, Armoured, 1 KV" may be suffixed with the description of export products at S.No. 16.
6. Words "Copper Conductor, Un -armoured, 1KV" may be suffixed with the description of export products from S.Nos. 17 to 23.
7. Words "Copper Conductor, PVC Insulated, Armoured, 1 KV" may be suffixed with the description of export product at S.No. 24.
8. The quantities of import item at S.No 1 viz.Copper Wire Rod/CC Rod(EC Grade)/Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at SI Nos. 1 & 2 as per Engineering Table 5.
 - b) For Export products mentioned at SI Nos. 3 to 12, 14, 16, & 19 to 24 as per Engineering Table 6.
 - c) For Export products mentioned at SI No. 13 as 3481 Kgs./KM, at S.No.15 as 5825 Kgs./KM at S.No.17 as 2311 Kg./KM and at S.No.18 as 1664 Kgs./KM after taking clue from Engineering Table 6.
9. The quantities of import item at S.No.2 viz. Aluminium Wire Rod (Electrolytic Grade) may be allowed as under:
 - a) For export products mentioned at S.No. 14 & 15 as 1.01 Kgs./Kg. content in the export product.
10. The quantities of import item No.3 viz. PVC Compound may be allowed as under:
 - a) For Export products mentioned at SI No 1 & 2 as per Engineering Table 5.
 - b) For Export products mentioned at SI Nos. 3, 4 & 13 as 1.05 Kgs/Kg content in the Export Product.
 - c) For Export products mentioned at SI No 5 to 12, 14 & 24 as per Engineering Table 6.
 - d) For export products mentioned at A.No.15 & 16 as applied for i.e. 1177.6 Kg./KM and 1293.3 Kgs./KM respectively.
11. The quantities of import item No 4 viz. XLPE Insulation Compound may be allowed as 1.05 Kgs./Kg. content in export product at S.Nos. 3 & 4.

R/A may take suitable consequential action accordingly.

24	Case No.:4/19/81-ALC2/2008	Party Name:ADLEC SYSTEMS (P) LTD.,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00289/AM09/	RLA File :05/24/040/00126/AM09/	Lic.No/Date:0510221997 12.06.2008	Defer Date:23.12.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 39/81 held on 06.01.2009. The committee decided to refer a copy of the application of the firm to DHI. Further, on the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009: -				

1. Description of the items of import.

25	Case No.: 14/13/81-ALC2/2008	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00167/AM09/	RLA File :31/24/040/00078/AM09/	Lic.No/Date:3110034113 20.06.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per written recommendations of DHI vide their letter No. 3(6)/08 dated 22/12/2008(copy enclosed). R/A may take suitable consequential action accordingly.			

26	Case No.: 3/19/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00288/AM09/	RLA File :07/24/040/00140/AM09/	Lic.No/Date:0710058261 01.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.02.2009.			

27	Case No.: 1/17/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00248/AM09/	RLA File :06/24/040/00017/AM09/	Lic.No/Date:0610013648 08.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.02.2009.			

28	Case No.: 2/17/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00249/AM09/	RLA File :07/24/040/00160/AM09/	Lic.No/Date:0710058366 08.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received.			

Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.02.2009.

29	Case No.: 10/17/81-ALC2/2008	Party Name:PRECISION SHEET METAL WORKS (P) LTD.,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00257/AM09/	RLA File :07/24/040/00155/AM09/	Lic.No/Date:0710058408 09.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

30	Case No.: 12/17/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00259/AM09/	RLA File :07/24/040/00151/AM09/	Lic.No/Date:0710058414 09.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.02.2009.			

31	Case No.: 14/17/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00261/AM09/	RLA File :07/24/040/00179/AM09/	Lic.No/Date:0710058416 09.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

32	Case No.: 7/17/81-ALC2/2008	Party Name:DEVI POLYMERS PRIVATE LIMITED,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM09/	RLA File :04/24/040/00049/AM09/	Lic.No/Date:0410097082 09.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. Based on the recommendation of the representative of DC(SSI) present in			

the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 5% wastage.

R/A may take suitable consequential action accordingly.

33	Case No.: 8/17/81-ALC2/2008	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00255/AM09/	RLA File :07/24/040/00161/AM09/	Lic.No/Date:0710058399 09.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. On the recommendation of the representative of DC(SSi) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009: - 1. Detailed process chart along with justification for the wastage claimed for each item.			

34	Case No.: 9/17/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00256/AM09/	RLA File :07/24/040/00758/AM08/	Lic.No/Date:0710058407 09.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee decided that a copy of the reply of the firm may be referred to IA(Chemical) DIPP. The case stands deferred and to be relisted on 17.02.2009.			

35	Case No.: 15/17/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00262/AM09/	RLA File :07/24/040/00137/AM09/	Lic.No/Date:0710058421 10.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.02.2009.			

36	Case No.: 6/17/81-ALC2/2008	Party Name:BHANSALI CABLES &	Meet No/Date:39/81-ALC2/2008	Status:Deffered
----	------------------------------------	------------------------------	------------------------------	------------------------

		CONDUCTORS (P) LTD.,	23.12.2008	and Re-indexed
	HQ File :01/81/050/00253/AM09/	RLA File :05/24/040/00995/AM08/	Lic.No/Date:0510223640 10.07.2008	Defer Date:23.12.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-03/2008-IP dated 10.11.2008 (copy enclosed). R/A may take suitable consequential action accordingly.				

37	Case No.:16/17/81-ALC2/2008	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00263/AM09/	RLA File :03/95/040/00305/AM09/	Lic.No/Date:0310478477 14.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee decided that a copy of the reply of the firm may be referred to MIT. The case stands deferred and to be relisted on 17.02.2009.			

38	Case No.:19/17/81-ALC2/2008	Party Name:VASUNDARA AUTOMATION & ENGG.SERVICES PVT LTD.,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00266/AM09/	RLA File :07/21/040/00378/AM09/	Lic.No/Date:0710058484 14.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

39	Case No.:24/17/81-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00271/AM09/	RLA File :05/24/040/00235/AM09/	Lic.No/Date:0510223772 14.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee decided that a copy of the reply of the firm may be referred to DIPP. The case stands deferred and to be relisted on 17.02.2009.			

40	Case No.:25/17/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
----	------------------------------------	---	--	---------------------------------------

	HQ File :01/81/050/00272/AM09/	RLA File :05/24/040/00253/AM09/	Lic.No/Date:0510223814 14.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee decided that a copy of the reply of the firm may be referred to DC(SSl). The case stands deferred and to be relisted on 17.02.2009.			
41	Case No.:21/17/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00268/AM09/	RLA File :07/24/040/00175/AM09/	Lic.No/Date:0710058553 15.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. Based on the recommendation of the representative of DC(SSl) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation on net-to-net basis with nil wastage. R/A may take suitable consequential action accordingly.			
42	Case No.:22/17/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00269/AM09/	RLA File :07/24/040/00176/AM09/	Lic.No/Date:0710058554 15.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. Based on the recommendation of the representative of DC(SSl) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation on net-to-net basis with nil wastage. R/A may take suitable consequential action accordingly.			
43	Case No.:23/17/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00270/AM09/	RLA File :07/24/040/00177/AM09/	Lic.No/Date:0710058555 15.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. Based on the recommendation of the representative of DC(SSl) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation on net-to-net basis with nil wastage.			

R/A may take suitable consequential action accordingly.

44	Case No.:26/17/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00273/AM09/	RLA File :05/24/040/00096/AM09/	Lic.No/Date:0510223839 15.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.02.2009.			

45	Case No.:28/17/81-ALC2/2008	Party Name:INDIC EMS ELECTRONICS PVT.LTD,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00275/AM09/	RLA File :07/24/040/00186/AM09/	Lic.No/Date:0710058567 16.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

46	Case No.:29/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00276/AM09/	RLA File :06/24/040/00016/AM09/	Lic.No/Date:0610013695 17.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.02.2009.			

47	Case No.:30/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00277/AM09/	RLA File :11/24/040/00011/AM09/	Lic.No/Date:1110017835 17.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited and			

therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.02.2009.

48	Case No.: 31/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM09/	RLA File :11/24/040/00079/AM08/	Lic.No/Date:1110017836 17.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009: - 1. Information in respect of item at S.No. 4 and 11 of Standard Deficiency Format.			

49	Case No.: 35/17/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00282/AM09/	RLA File :07/24/040/00195/AM09/	Lic.No/Date:0710058618 18.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.02.2009.			

50	Case No.: 36/17/81-ALC2/2008	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00283/AM09/	RLA File :09/24/040/00157/AM09/	Lic.No/Date:0910034715 21.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 17.02.2009.			

51	Case No.: 37/17/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00284/AM09/	RLA File :09/24/040/00156/AM09/	Lic.No/Date:0910034716 21.07.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.02.2009.			

52	Case No.:1/23/81-ALC2/2008	Party Name:LOTUS POWERGEAR P.LTD.,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00335/AM09/	RLA File :07/24/040/00272/AM09/	Lic.No/Date:0710059147 18.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

53	Case No.:2/23/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00336/AM09/	RLA File :07/24/040/00235/AM09/	Lic.No/Date:0710059149 18.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee decided that a copy of the reply of the firm may be referred to DHI. The case stands deferred and to be relisted on 17.02.2009.			

54	Case No.:3/23/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00337/AM09/	RLA File :07/24/040/00236/AM09/	Lic.No/Date:0710059150 18.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.02.2009.			

55	Case No.:4/23/81-ALC2/2008	Party Name:VASUNDARA AUTOMATION & ENGG.SERVICES PVT LTD.,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00338/AM09/	RLA File :07/21/040/00498/AM09/	Lic.No/Date:0710059154 18.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

56	Case No.:5/23/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
----	-----------------------------------	-----------------------------------	--	---

	HQ File :01/81/050/00339/AM09/	RLA File :07/24/040/00239/AM09/	Lic.No/Date:0710059202 19.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee decided that a copy of the reply of the firm may be referred to DHI. The case stands deferred and to be relisted on 17.02.2009.			

57	Case No.:10/23/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00344/AM09/	RLA File :07/24/040/00282/AM09/	Lic.No/Date:0710059286 21.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

58	Case No.:11/23/81-ALC2/2008	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00345/AM09/	RLA File :07/24/040/00261/AM09/	Lic.No/Date:0710059289 21.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.02.2009.			

59	Case No.:7/23/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00341/AM09/	RLA File :07/24/040/00266/AM09/	Lic.No/Date:0710059261 21.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.02.2009.			

60	Case No.:8/23/81-ALC2/2008	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed

HQ File :01/81/050/00342/AM09/	RLA File :07/24/040/00265/AM09/	Lic.No/Date:0710059262 21.08.2008	Defer Date:23.12.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. On the recommendation of the representative of DC(SSl) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009: - 1. Detailed process chart along with justification for the wastage claimed for each item.			

61	Case No.:9/23/81-ALC2/2008	Party Name:S.V. KARANTH TECHNO SYSTEMS	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00343/AM09/	RLA File :07/24/040/00276/AM09/	Lic.No/Date:0710059267 21.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

62	Case No.:12/23/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00346/AM09/	RLA File :03/94/040/00407/AM09/	Lic.No/Date:0310483438 22.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009: - 1. Information in respect of item at S.No. 1, 5 and 11 of Standard Deficiency Format.			

63	Case No.:13/23/81-ALC2/2008	Party Name:FLUIDTHERM TECHNOLOGY P LTD	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00347/AM09/	RLA File :04/24/040/00131/AM09/	Lic.No/Date:0410098141 22.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. On the recommendation of the representative of DHI present in the meeting,			

it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009: -

1. Information in respect of item at S.No. 1, 3, 4, 5, 8 and 11 of Standard Deficiency Format.

64	Case No.: 6/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00340/AM09/	RLA File :09/24/040/00208/AM09/	Lic.No/Date:0910035122 22.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009: - 1. Information in respect of item at S.No. 11 of Standard Deficiency Format.			

65	Case No.: 17/23/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00351/AM09/	RLA File :34/24/040/00093/AM09/	Lic.No/Date:3410022173 26.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.02.2009.			

66	Case No.: 18/23/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00352/AM09/	RLA File :07/24/040/00277/AM09/	Lic.No/Date:0710059308 26.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

67	Case No.: 21/23/81-ALC2/2008	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status: Deffered and Re-indexed
----	-------------------------------------	---	--	---

	HQ File :01/81/050/00355/AM09/	RLA File :07/21/040/00548/AM09/	Lic.No/Date:0710059321 27.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			
68	Case No.:22/23/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00356/AM09/	RLA File :32/24/040/00022/AM09/	Lic.No/Date:3210038649 27.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.02.2009.			
69	Case No.:23/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00357/AM09/	RLA File :09/24/040/00616/AM08/	Lic.No/Date:0910035161 28.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.02.2009.			
70	Case No.:24/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00358/AM09/	RLA File :09/24/040/00617/AM08/	Lic.No/Date:0910035162 28.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.02.2009.			
71	Case No.:25/23/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00359/AM09/	RLA File :05/24/040/00986/AM08/	Lic.No/Date:0510226406 28.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.02.2009.

72	Case No.:28/23/81-ALC2/2008	Party Name:CARPO ELECTRONIKS LTD,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00362/AM09/	RLA File :06/24/040/00022/AM09/	Lic.No/Date:0610014072 28.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

73	Case No.:29/23/81-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00363/AM09/	RLA File :03/95/040/00480/AM09/	Lic.No/Date:0310484417 29.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

74	Case No.:30/23/81-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00364/AM09/	RLA File :03/95/040/00448/AM09/	Lic.No/Date:0310484438 29.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

75	Case No.:31/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00365/AM09/	RLA File :03/95/040/00503/AM09/	Lic.No/Date:0310484506 29.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 17.02.2009.			

76	Case No.: 32/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00366/AM09/	RLA File :03/95/040/00501/AM09/	Lic.No/Date:0310484510 29.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 17.02.2009.			

77	Case No.: 33/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00367/AM09/	RLA File :03/95/040/00502/AM09/	Lic.No/Date:0310484556 29.08.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 17.02.2009.			

78	Case No.: 4/25/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00372/AM09/	RLA File :07/24/040/00286/AM09/	Lic.No/Date:0710059515 02.09.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

79	Case No.: 6/25/81-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00374/AM09/	RLA File :05/24/040/00374/AM09/	Lic.No/Date:0510227042 08.09.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 17.02.2009.			

80	Case No.: 1/32/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
----	------------------------------------	----------------------------------	--	---

	HQ File :01/81/050/00467/AM09/	RLA File :09/24/040/00272/AM09/	Lic.No/Date:0910035661 17.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009: - 1. Information in respect of item at S.No. 11 of Standard Deficiency Format.			

81	Case No.:2/32/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00468/AM09/	RLA File :35/24/040/00049/AM08/	Lic.No/Date:3510024905 17.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 17.02.2009.			

82	Case No.:3/32/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00469/AM09/	RLA File :03/94/040/00487/AM09/	Lic.No/Date:0310491128 20.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009: - 1. Total thickness of Aluminium Composite Panel and thickness of PE core in the Composite Panel 2. Thickness of Aluminium Coil/sheet. 3. Information in respect of items at Sl.Nos. 5 & 11 of SDF.			

83	Case No.:4/32/81-ALC2/2008	Party Name:FINOLEX CABLES LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00470/AM09/	RLA File :31/24/040/00159/AM09/	Lic.No/Date:3110035847 21.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee – II in its M.NO. 39/81 held on 06.01.2009. The committee decided to refer a copy of the application of the firm to DOT			

for examination and comments. The case stands deferred and to be re-listed on 17.02.2009.

84	Case No.:5/32/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00471/AM09/	RLA File :07/24/040/00414/AM09/	Lic.No/Date:0710060548 21.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

85	Case No.:6/32/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00472/AM09/	RLA File :07/24/040/00413/AM09/	Lic.No/Date:0710060549 21.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

86	Case No.:7/32/81-ALC2/2008	Party Name:LOAD CONTROLS INDIA PVT.LTD.,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00473/AM09/	RLA File :07/24/040/00399/AM09/	Lic.No/Date:0710060554 21.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

87	Case No.:10/32/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00476/AM09/	RLA File :07/24/040/00418/AM09/	Lic.No/Date:0710060617 22.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received.			

Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.

88	Case No.:8/32/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00474/AM09/	RLA File :07/24/040/00408/AM09/	Lic.No/Date:0710060562 22.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import items for export items at S.No. 1 may be allowed as applied for inclusive of 1% wastage. 2. Quantity of import items for export items at S.No. 2 may be reduced to 278.863 Kg. inclusive of 5% wastage. 3. Quantity of import items for export items at S.No. 3 may be allowed as applied for inclusive of 3% wastage. R/A may take suitable consequential action accordingly.			

89	Case No.:9/32/81-ALC2/2008	Party Name:FINE TOOLS(INDIA) PRIVATE LIMITED,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00475/AM09/	RLA File :07/24/040/00406/AM09/	Lic.No/Date:0710060608 22.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the case is under examination of DC(SSi). The case stands deferred and to be re-listed on 17.02.2009.			

90	Case No.:11/32/81-ALC2/2008	Party Name:CONTROL INFOTECH PRIVATE LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00477/AM09/	RLA File :07/24/040/00417/AM09/	Lic.No/Date:0710060644 23.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

91	Case No.:12/32/81-ALC2/2008	Party Name:FANUC INDIA PVT LTD.,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00478/AM09/	RLA File :07/24/040/00404/AM09/	Lic.No/Date:0710060658 23.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

92	Case No.:13/32/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00479/AM09/	RLA File :07/24/040/00401/AM09/	Lic.No/Date:0710060660 23.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

93	Case No.:14/32/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00480/AM09/	RLA File :07/24/040/00415/AM09/	Lic.No/Date:0710060661 23.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

94	Case No.:15/32/81-ALC2/2008	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00481/AM09/	RLA File :07/24/040/00425/AM09/	Lic.No/Date:0710060663 23.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. On the recommendations of the representative of DHI, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-			

1. Quantity of import items for export items at S.No. 1-10 may be allowed on net-to-net basis.
2. Quantity of import items for export items at S.No. 11-13 may be allowed within 2% of FOB value.

R/A may take suitable consequential action accordingly.

95	Case No.:16/32/81-ALC2/2008	Party Name:RAM RATNA WIRES LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00482/AM09/	RLA File :03/95/040/00506/AM09/	Lic.No/Date:0310491845 24.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. Based on the recommendation of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- Taking clue from SIONS C-1323 & C-206, quantities of import items may be allowed as under 1. Quantity of import item at Sl. No. 1 may be allowed as 50,500 Kgs inclusive of 1 % wastage. 2. Quantity of import item at Sl. No. 2 may be allowed as within 5% of FOB value of exports. R/A may take suitable consequential action accordingly.			

96	Case No.:17/32/81-ALC2/2008	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00483/AM09/	RLA File :13/24/040/00016/AM09/	Lic.No/Date:1310027235 24.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009: - 1. Specific description and quantities of each export product, as the existing description of is very generic. 2. Requirement of each item of import, export product wise. 3. Information in respect of SI Nos. 4,5 & 11 export product wise.			

97	Case No.:18/32/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00484/AM09/	RLA File :07/24/040/00430/AM09/	Lic.No/Date:0710060679 24.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 17.02.2009.			

98	Case No.:24/32/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00490/AM09/	RLA File :05/24/040/00479/AM09/	Lic.No/Date:0510229948 24.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009: - 1. Information in respect of item at S.No. 11 of Standard Deficiency Format.			

99	Case No.:19/32/81-ALC2/2008	Party Name:SURINDRA ENGINEERING CO.LTD.,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00485/AM09/	RLA File :03/95/040/00608/AM09/	Lic.No/Date:0310492004 27.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. Based on the recommendation of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Words "SS 400B Alloy" may be suffixed with the descriptions of export products at S.Nos. 1 & 2. 2. Net weights of export products at S.No. 1 & 2 may be specified as 593.4 MT & 107.4 MT respectively (cumulative net export weight 700.8 MT). 3. Quantity of import item may be allowed as 735.84 MT inclusive of 5% wastage after taking clue from SION at S.No. C-593. R/A may take suitable consequential action accordingly.			

100	Case No.: 20/32/81-ALC2/2008	Party Name:CARPO ELECTRONIKS LTD,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00486/AM09/	RLA File :06/24/040/00039/AM09/	Lic.No/Date:0610014486 27.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. Based on the recommendation of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN4 on net-to-net basis with nil wastage. R/A may take suitable consequential action accordingly.			

101	Case No.: 21/32/81-ALC2/2008	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00487/AM09/	RLA File :03/94/040/00729/AM09/	Lic.No/Date:0310492136 27.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. Based on the recommendation of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

102	Case No.: 22/32/81-ALC2/2008	Party Name:CROWN CORPORATION PVT. LTD.	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00488/AM09/	RLA File :03/94/040/00658/AM09/	Lic.No/Date:0310492157 27.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.02.2009.			

103	Case No.: 23/32/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00489/AM09/	RLA File :07/24/040/00429/AM09/	Lic.No/Date:0710060731	Defer

27.10.2008

Date:23.12.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.02.2009.

104	Case No.:25/32/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00491/AM09/	RLA File :11/24/040/00027/AM09/	Lic.No/Date:1110018793 27.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009: - 1. Information in respect of item at S.No. 11 of Standard Deficiency Format.			

105	Case No.:26/32/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00492/AM09/	RLA File :11/24/040/00024/AM09/	Lic.No/Date:1110018794 27.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009: - 1. Information in respect of item at S.No. 11 of Standard Deficiency Format.			

106	Case No.:27/32/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00493/AM09/	RLA File :11/24/040/00028/AM09/	Lic.No/Date:1110018795 27.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.02.2009.			

107	Case No.:28/32/81-ALC2/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00494/AM09/	RLA File :11/24/040/00044/AM09/	Lic.No/Date:1110018796 27.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.02.2009.			

108	Case No.:29/32/81-ALC2/2008	Party Name:COPPER STRIPS PVT LTD	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00495/AM09/	RLA File :11/24/040/00045/AM09/	Lic.No/Date:1110018799 27.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. Based on the recommendation of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Description of import item may be modified as “ Copper Flat bars in Coil, Thickness 7.00 MM to 12.00 MM, Width: 25.00 MM to 35.00 MM” 2. Quantity of import item may be allowed as 25452 Kgs inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

109	Case No.:30/32/81-ALC2/2008	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:39/81-ALC2/2008 23.12.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00496/AM09/	RLA File :11/24/040/00043/AM09/	Lic.No/Date:1110018801 27.10.2008	Defer Date:23.12.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee decided to refer a copy of the application of the firm to DOT for examination and comments. The case stands deferred and to be re-listed on 17.02.2009.			

110	Case No.:31/32/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:39/81-ALC2/2008	Status:Deffered
-----	------------------------------------	-------------------------------	------------------------------	------------------------

		23.12.2008	and Re-indexed
HQ File :01/81/050/00497/AM09/	RLA File :05/24/040/00487/AM09/	Lic.No/Date:0510229979 27.10.2008	Defer Date:23.12.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.02.2009.			

PART 'A ' DEFFER

S.No 77

Case No.A - 285	M/s P.P.Rolling Mills Mfging Co.Pvt.Ltd.New Delhi
Meeting No.39/81	F.No.01/81/162/1072 /AM08/DES-II
Dated: 23-12-2008	Advance Licence No 0510212239 dt 19-11-2007
	RLA F.No.05/24/40/649/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 17.02.2009.

PART 'AR' DEFFER

S.No. 45

Case No. AR 18	M/S Crompton Greaves Ltd.
Meeting No. 39/81	F.No.01/81/50/175 /AM02/DES-II
Dated: 23-12-2008	Advance Licence No.0310114300 dt. 13-12-2001
	RLA F.No. 03/24/42/1125/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.02.2009.

S.No. 46

Case No. AR 18	M/S Crompton Greaves Ltd.
Meeting No.39/81	F.No.01/81/50/217 /AM02/DES-II
Dated: 23-12-2008	Advance Licence No.0310114303 dt. 13-12-2001
	RLA F.No. 03/24/42/0104/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.02.2009.

S.No.47

P.H.Case

Case No. AR-38	M/S Kalptaru Power Transmission Ltd., Gandhinagar
Meeting No.39/81	F.No.01/81/162/036/AM09/DES-II
Dated 23-12-2008	

Decision : The case regarding amendment of SION S. No. C-220 was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The representatives of the firm appeared for personal hearing and the Norms Committee decided to refer the case to EEPC for providing the data for amendment of SION C-220. The case stands deferred and to be re-listed on 17.02.2009.

PART –C- DEFFER

S.No.45

Case No. C-8	M/S .Suzlon Generators Pvt.Ltd.
Meeting No.39/81	F.No.01/81/ 162/00068/AM09/DES-II
Dated: 23-12-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that a visit to the factory of the firm is scheduled for 09.01.2009 and the case will be decided on the recommendations of the team after their visit. The case stands deferred and to be relisted on 17.02.2009.

S.NO.46

Case No. C - 4	M/s Honeywell Electrical Devices and Systems India Ltd.
Meeting No.39/81	F.No.01/81/162/1189 /AM08/DES-II
Dated: 23-12-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the case was examined on file and the same was rejected.

R/A may take suitable consequential action accordingly.

S.No. 47

Case No.C -11	M/s Vijai Electricals Ltd.
---------------	----------------------------

Meeting No 39/81	F.No. 01/81/162/677/am08/DES-II
Dated: 23-12-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that a visit to the factory of the firm is scheduled for 16.01.2009 and the case will be decided on the recommendations of the team after their visit. The case stands deferred and to be relisted on 17.02.2009.

S.No. 48

Case No C-1	M/s B.H.E.L.Bhopal
Meeting No.39/81	F.No.01/80/162/2/AM07/DES-I/DES-II
Dated: 23-12-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The representative of DHI informed that the firm wants to withdraw the request. The case may be closed after the communication in the matter is received from the firm.

S.No.49

Case No.C - 18	M/s Nirlep Applianaces Ltd. Aurangabad
Meeting No.39/81	F.No.01/81/162/259/AM08/DES-I//DES-II
Dated: 23-12-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 39/81 held on 06.01.2009. The committee observed that the case is under examination of DC(SSl). The case stands deferred and to be re-listed on 03.02.2009.
